

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.165 of 2020

IN THE MATTER OF:

Pradip Kamdar & Anr.

...Appellants

Vs.

**Automotive Manufacturers Pvt. Ltd.
& Ors.**

...Respondents

Present:

For Appellants:

Mr. Ashish Kamat, Mr. Aniket N. Nimbalkar, Mr. Dhiraj Kumar Totala, Mr. Shyam Kapadia, Mr. Anoj Menon and Ms. Kirti Balasubramanian, Advocates.

For Respondents:

Mr. Arun Kathapalia and Mr. Navroz Seervai, Sr. Advocates with Mr. Kamendra Singh, Ms. Shubhabrata Chakraborti, Mr. Hafeez Patanwala, Mr. Avikshit and Mr. Dhrub Malik, Advocates for R- 2 to 4.

Mr. Rajiv Sanghvi, Advocate for R-5.

Mr. Leshan Singh, Mr. Pranaya Goyal, Mr. Bindi Dave, Mr. Darius Khambhata, Mr. Aman Raj Gandhi, Mr. Nikhil Ranjan, Mr. Utkarash Kulvi and Mr. Aayesh Gandhi, Advocates for R-5 &14.

ORDER

(Through Virtual Mode)

13.10.2020: It is brought to the notice of this Tribunal that before the National Company Law Tribunal, Court No. I, Mumbai Bench, CA No. 1008/MB/2020 in CP 428/MB/2018 is coming up for hearing on 28.10.2020.

It is open to the respective parties to make a mention before the National Company Law Tribunal, Court No. I, Mumbai Bench, for taking up the CA No. 1008/MB/2020 in CP 428/MB/2018 pending on its file and if

such a mention is made, the National Company Law Tribunal, Court No. I, Mumbai Bench, is required to take up the matter 'For Hearing' to proceed further, of course in the manner known to Law and in accordance with Law and pass orders on merits of course, after providing adequate opportunities to the respective sides, by adhering to the principles of Natural Justice. Liberty is granted to the respective parties to raise all factual and legal pleas, centring around the controversies in the subject matter in issue.

Without the aforesaid observations and directions in Company Appeal (AT) No. 165 of 2020 stands disposed of. No costs.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/nn

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